

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 455/MP/2019**

Subject : Petition under Section 79 of the Electricity Act, 2003 read with the other applicable provisions of the Electricity Act, 2003 as amended from time to time as regards the unauthorized deductions made by the Respondents from the bills payable to the Petitioner.

Petitioner : Reliance Infrastructure Limited.

Respondents : Central Power Distribution Company of Andhra Pradesh Limited and 4 others.

**Petition No. 65/MP/2020**

Subject : Petition seeking declaration that HSD is an alternative fuel in terms of Article 1.1.27 of the PPA and refund the unauthorized deductions of Rs. 96,68,92,198/- made by the Respondents from the bills payable to the Petitioner.

Petitioner : Reliance Infrastructure Limited.

Respondents : Central Power Distribution Company of Andhra Pradesh Limited and 3 others.

**Petition No. 618/MP/2020**

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for ineligibility of availability declarations made by Reliance Infrastructure Limited with alternate fuel (Naphtha/HSD) after 2009; and under Section 128 of the Electricity Act, 2003 for investigation of illegal dismantling of existing Naphtha tanks by the Respondent in 2009.

Petitioner : A.P. Power Coordination Committee and 5 others.

Respondents : Reliance Infrastructure Limited.

Date of Hearing : **25.5.2023**

Coram : Shri Jishnu Barua, Chairperson  
Shri I.S Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Buddy Ranganadhan, Advocate, RIL  
Shri Dushyant Manocha, Advocate, RIL



Shri Hasan Murtaza, Advocate, RIL  
Shri Sameer Sharma, Advocate, RIL  
Ms. Mrinalini Mishra, Advocate, RIL  
Ms. Kriti Soni, Advocate, AP Discoms  
Ms. Shivani Verma, Advocate, AP Discoms

### **Record of Proceedings**

#### **Petition No. 455/MP/2019 & Petition No. 65/MP/2020**

At the outset, the learned counsel appearing for the Petitioner, RIL sought permission to amend the reliefs sought in these petitions, in view of some objections raised by the Respondent AP Discoms in the reply affidavit filed by them. This was not objected to by the learned counsel for the Respondent AP Discoms.

2. After hearing the learned counsel for the parties, the Commission adjourned the matter. The Commission permitted RIL to amend these petitions by **12.6.2023**, after serving copy to the Respondents. The Respondent AP Discoms are permitted to file their replies to the same, on or before **26.6.2023**, after serving copy to the Petitioner, who may, file its rejoinder, if any, till **7.7.2023**.

#### **Petition No. 618/MP/2020**

3. The Petitioner AP discoms is directed to provide following information by **12.6.2023**, after serving copy to the Respondent RIL:

*“Whether it has scheduled power beyond 62% PLF during the disputed period”.*

4. The Respondent RIL is permitted to file its reply, on the above, on or before **26.6.2023**, after serving copy to the Petitioner, who may, file its rejoinder, if any, by **7.7.2023**.

5. These Petitions shall be listed for hearing on **4.8.2023**. The submissions as aforesaid shall be made by the parties, within the due dates mentioned and no extension of time shall be granted for any reason

**By order of the Commission**

Sd/-  
(B. Sreekumar)  
Joint Chief (Law)

